

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 128/Chd/HP/2018**

**In the matter of:**

M/s Shaveta Golden Foods Pvt.Ltd.

...Petitioner

Present: Mr.Bhal Singh Malik and Mr.Ashok Malik, Advocates for petitioner  
Mr.Rakesh Gupta, Advocate for State Bank of India.

Affidavit of service in respect of financial creditors has been filed. Having heard the learned counsel for the petitioner, we find that the petitioner has not filed copies of the invoices in respect of the operational creditors as per Annexure II to Instructions in Form 6 as prescribed under the Insolvency and Bankruptcy Board of India (Application to Adjudicating Authority) Rules, 2016. There is also no indication as to whether there are any statutory/Government dues or employees dues as they also fall within the definition of term 'Operational Creditors'. Notice of this defect to the petitioner and learned counsel for the petitioner accepts notice. Let the defect be removed and documents be also filed along with supporting affidavit including complete details of Government/statutory dues or employees dues at least 7 days before the date fixed.

List the matter for arguments on 03.08.2018.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

July 13, 2018  
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